165 Committee on Govt. P.
Assurances Report

(Fifth Lok Sabha) on Naval Dockyard Expansion Scheme— Ministry of Defence.

- (10) Forty-seventh Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Ninth Report (Fifth Lok Sabha) relating to Export of Leather:
- (11) Fiftieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Seventy-third Report (Fifth Loc Sabha) relating to Directorate of Advertising and Virual Publicity.

13. 12 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESO-

TENTH REPORT

क्षी चन्द्रेन प्रसाद वर्जा (ब्रारा): I beg to present the Tenth Report of the Committee on Private Members' Bills and Resolutions.

## COMMITTEE ON SUBORDINATE LEGISLATION

FOURTH REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur): I beg to present the Fourth Report of the Committee on Subordinate Legislation.

## COMMITTEE ON GOVERNMENT ASSURANCES

FIRST REPORT

SHRI YAGYA DUTT SHARMA (Gurdaspur): I beg to present the First Report of the Committee on Government Assurances.

13. 13 pts.

\*PUBLIC SECTOR IRON AND STEEL COMPANIES (RESTRUCT-URING) AND MISCELLANEOUS PROVISIONS BILL

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): I beg to move for leave to introduce a Bill to provide for restructuring of the iron and steel companies in the public sector so as to secure better management and greater efficiency in their working and for matters connected therewith or incidental thereto.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for restructuring of the iron and steel companies in the public sector so as to secure better management and greater efficiency in their working and for matters connected therewith or incidental thereto."

SHRI C. M. STEPHEN (Idukki):

Sir, I oppose the introduction of this
Bill on two grounds, one technical and
the other substantial. Coming to that
technical aspect, while going through
the Bill I find there are certain provisions
which provide for delegation of power,
e.g. power to alter the conditions of
service of employees, power to form
association of companies, power
to remove difficulties, power to alter the
share structure of the companies by
notification. These, according to me,
are delegatory powers but I find there is
no memorrandum attached to the Bill,
which gives details of the powers of
delegation contemplated or incorporated
in the Bill, which is one of the mandatory
provisions.

Then, this Bill provides for taking over of certain companies: it is not exactly taking over, but companies which are today under the management of SAIL will become independent companies, directly under the control of the Ministry. But there is no financial memorandum. I do not know. I would like to get some light on this point. Is it the contention of the Minister that when these companies, which were being managed by SAIL so far, will be taken over by the Ministry, there will be no additional expenditure, no additional expenditure, in which care there should be a financial memorandum,